



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H.01.66.4

/C-6/Sa-792/ O.A. No.429/2023 /2023

Dated 09-10-23

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Regarding submission of Joint Committee Report along with Action Taken on behalf of UPPCB in compliance of the order dated 01.08.2023 in OA no. 429/2023 In the matter of Avinash Kumar Singh Vs. State of Uttar Pradesh.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 01.08.2023 in OA no. 429/2023 In the matter of Avinash Kumar Singh Vs. State of Uttar Pradesh. The Joint Committee Report along with Action Taken on behalf of UPPCB is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above

(Dr. Ram Karan)
Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida,
District-GB Nagar, 201301.

Chief Environment Officer
(Circle-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com



Action Taken Report on behalf of UPPCB in compliance to the order dated 01.08.2023 passed by Hon'ble NGT, New Delhi in O. A. No. 429 of 2023 in the matter of Avinash Kumar Singh Vs. State of Uttar Pradesh: -

Hon'ble NGT, New Delhi vide its order dated 01.08.2023 in O. A. No. 429 of 2023 in the matter of Avinash Kumar Singh Vs. State of Uttar Pradesh has passed the following directions:

".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB), Divisional Railway Manager (DRM), Northern Railway and District Magistrate (DM), Deoria and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant and verify the factual position and take appropriate remedial action by following due course of law. The Committee may also refer to order dated 16.03.2021 passed by this Tribunal in O.A. No. 989/2018. regarding remedial action against air pollution caused due to loading and unloading at Railway Godown at Faizabad, Uttar Pradesh and such activities requiring CTO. UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

That with most respectfully in pursuance to the order dated 01.08.2023 the Action Taken Report is as under:

1. The Joint Committee has inspected the Railway Goods Siding, Deoria Sadar, Deoria, U. P. on 06.10.2023. Join Committee inspection report is enclosed herewith and marked as **Annexure no-1.**
2. On the bases of findings of the Joint Committee Report, a show cause notice under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 has been also issued vide UPPCB letter dated 09.10.2023 against the Railway Goods Siding, Deoria Sadar, Deoria which is enclosed herewith and marked as **Annexure no-2.**

Therefore, the Action Taken Report on behalf of the UPPCB is being filed for the kind perusal and consideration of this Hon'ble Tribunal, New Delhi.

Place: Lucknow

Date : 09.10.2023

Your's Sincerely,



(Dr. Ram Karan)

Chief Environmental Officer (Circle-6)
Uttar Pradesh Pollution Control Board,
Lucknow

Joint Inspection Report
of
in the matter of
O.A. No. 429/2023 Avinash Kumar Singh Vs State of Uttar Pradesh.

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 01 August 2023 in the matter of **O.A. No. 429/2023 Avinash Kumar Singh Vs State of Uttar Pradesh** to look into grievances of the applicant, Associate the applicant and the preventative of the concerned project proponent and verify the factual position and take appropriate remedial action. Relevant para of Hon'ble NGT order is as under-

".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB), Divisional Railway Manager (DRM), Northern Railway and District Magistrate (DM), Deoria and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant and verify the factual position and take appropriate remedial action by following due course of law. The Committee may also refer to order dated 16.03.2021 passed by this Tribunal in O.A. No. 989/2018. regarding remedial action against air pollution caused due to loading and unloading at Railway Godown at Faizabad, Uttar Pradesh and such activities requiring CTO.UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 11.10.2023."

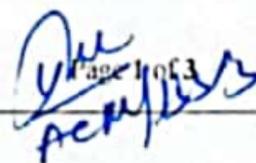
Copy of the reference NGT order is annexed as **annexure no. A.**

In compliance of the above Hon'ble NGT order for joint inspection of alleged Cement Godon Railway Station, Deoria, District Magistrate, Deoria has Nominated A.D.M. (E) as a committee member and Member Secretary, U.P. Pollution Control Board, Lucknow has Nominated Anil Kumar Sharma, Regional Officer, U.P. Pollution Control Board, Gorakhpur by vide letter no. H. 99066/C-6/Sa-792/O.A. No. 429/2023, dated 09.08.2023 for joint inspection. Copy of the letter annexed as **annexure no. B.** Divisional Commercial Manager north East Railway has nominated to Sri Prashant Kumar, A.C.M. as a committee member. This is kind information that as per the Hon'ble order dated 01.08.2023 from DRM, Lucnow Joint Committee Member has been mentioned but the information received from the Railway Department, Deoria Sadar, Railway Siding Station is under the jurisdiction of the DRM, Varanasi. Hence Joint Committee Member has been nominated by DRM, N.E.R., Varanasi Division.

In Compliance of the above said order the above alleged railway goods siding site has jointly visited on 06.10.2023 in presence of Complainant Shri Avinash Kumar Singh.

Salient observation and recommendation based on site inspection and available records are as under.

1. That the O.A. No. 429/2023 is related to pollution at and around Railway Goods Siding, Deoria. In the course of loading and unloading of Cement, Fertilizers Grains and other bagged compound, it is on trucks from Railway Wagon which causes air pollution and ultimately causing respiratory problems to the habitants of nearby residential area mainly Ram Gulam Tola, Distt- Deoria which is situated after the Northern Boundary Wall of Railway Goods Siding, Deoria.
2. That the Railway Goods Siding No. 6 & 7 is situated in the South Direction and North Direction of Garudpar Colony, Near Deoria Sader Railway Station. At a distance of approximately 05-06 meters. Railway Siding No. 07 is nearest to the Garudpar Colony. Any shed has not been made by Railway Loading and Unloading of Cement, Fertilizers Grains and other bagged compound. For the movement of trucks pucca road/floor has been made by Railways towards Railway Siding No.06 & 07. Garudpar Colony is a nearest residential colony from Railway Siding no. 07. Mohalla Ram Gulam Tola is situated from Railway Siding no. 07 is approximately 50 to 60 meters.

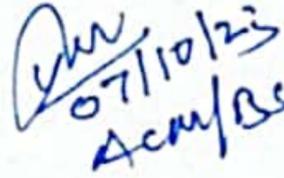



3. As per the information provided by the Rail Department of Deoria Railway Siding, average 48 rakes has been received at above said Railway Siding in the year of 2022/2023. Photograph of the details enclosed as **annexure no. 01**. Approximately 90 to 100 trucks are required for loading and unloading of per Rake Goods. Hence vehicular congation are found near the Railway Siding No. 06 & 07. Photograph enclosed as **annexure no 02**.
4. That the during inspection it was found that height of Southern Boundary Wall has been maintained approximately 06 feet from ground level towards Garudpar Colony. But 02 & 03 story houses situated/developed near the railway siding no. 06 & 07. Photograph enclosed as **annexure no. 03**.
5. That the no plantation has been made/developed along the Southern Boundary Wall of Railway Goods Siding no 06 & 07. Photograph annexed as **annexure no.04**.
6. That the any permanent arrangement has not been made for sprinkling of water on floor/road of Railway Goods Siding No. 06 & 07 used for loading/unloading and transportation of railway assigned goods. Only temporary water sprinkling through water tanker is done by Railway.
7. That the any Covered/Open shed has not been made by Railways for Railway Siding No. 06 & 07 and No any storage godowns made near Railway Siding No. 06 & 07.
8. That the arrangement made by Railways for control of air pollution at Railway Goods Siding, Deoria is not sufficient for controlling the air pollution arising due to loading and unloading of commodities and movement of vehicles. For control of fugitive emission from loading and unloading of commodities covered shed with central ducting system equipped with bag filter and a stack of suitable height is required. Fugitive emission escaped from the said air pollution control arrangement may be mitigated from permanent sprinkling arrangement which shall be installed near the boundary wall located towards Garudpar Colony Siding in no. 06 & 07.
9. That the ambient air quality near Railway Goods Siding Office situated at siding No. 06 which was using for loading/unloading of cement, at the time of inspection was monitored by Regional Office, UPPCB, Gorakhpur on dated 06.10.2023 As per monitoring report value of R.S.P.M. was found 174 microgram/m³ which is beyond the stipulated Norms. The above concentration of the R.S.P.M found at Siding No. 06 & 07 may be much more in dry or hot weathers, because before 02 days of the above ambient monitoring date, raining was occurred/happened in Deoria City. Copy of ambient air monitoring report dated. 06.10.2023 is annexed as **annexure no.05**.
10. During the inspection loading/unloading work of cement and fertilizer in trucks from rakes are found under process. Due to that dust emission from loading/unloading of goods and movement of the trucks or found at the Siding No. 06 & 07. Photograph enclosed as **annexure no. 06**.
11. That the ambient air quality at Ram Gulam Tola which is Residential area of the complainant Sri Avinash Kumar Singh was also try to monitored but due to failure of electrical supply from Hydle Department, monitoring work has not be possible to done at the time of Joint Inspection.
12. That the as per office records of U.P.P.CB., Gorakhpur Railways Goods Siding, Deoria has applied for obtaining consent to operate under section 21/22 of Air (Prevention of Control of Pollution), Act 1981 and its amendments and under section 25/26 of Water (Prevention of Control of Pollution), Act 1974 and its amendments, a conditional consent order has been issued by vide letter no. 183183/UPPCB/ Gorakhpur (UPPCBRO)/CTO/Both/Deoria/2023, dated 27.04.2023 valid up to 31.12.2027. Copy of the Consent order is enclosed as **annexure no 7**.
13. As per the above inspection it is clear that Railway Siding (Goodshed) Deoria has found partially complying the condition of the above CTO issued by the U.P.P.C.B., Gorakhpur dated 27.04.2023. Keeping the above facts, a notice letter has been sent to Railway Siding Deoria for compliance of the conditions imposed in the consent issued dated 27.07.2023. Copy of the notice letter is enclosed as **annexure no. 8**.
14. As per the information provided by Joint Committee Member Sri Prashant Kumar, ACM, Varanasi Divisions, Railway has proposed one more an alternate goodshed siding at Ahilyapur situated approximately 06 kilometer away from the present Railway Siding Deoria which will reduce the load of the Deoria Goodshed. Copy of the proposal sent to the railway board is enclosed as **annexure no.9**

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Page 2 of 3
Achyut Bora

The above Joint Inspection Report along with all annexure and photograph is being submitted for kind perusal and further necessary action please.

Sr.No.	Committee Member	Signature
1	(Gaurav Kumar Srivastav) A.D.M. (E) Distt- Deoria	
2	(Anil Kumar Sharma) Regional Officer, U.P.P.C.B., Gorakhpur	 07/10/2023
3	(Prashant Kumar) Assistant Commercial Managar North Estern Railway, Varanasi Division	 07/10/23 Acmy/BCS.

Item No. 07

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 429/2023

Avinash Kumar Singh

Applicant

Versus

State of Uttar Pradesh

Respondent

Date of hearing: 01.08.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a letter petition received by Post

ORDER

1. The Applicant, Avinash Kumar Singh Secretary of Kanoon Peedit Nyay Manch Camp office at Ram Gulam Tola District Deoria, Uttar Pradesh has sent present letter petition, which has been treated and registered as Original Application, complaining about water, air and noise pollution caused by loading and unloading of clinker at Railway Goods Yard situated near Deoria Sadar Railway Station.
2. The Applicant has submitted that the above said Railway Goods Yard is now surrounded by thickly populated area and Medical College, District Hospital, Primary School and Intermediate Colleges are situated within the radius of 2-3 kms from the Railway Goods Yard. Thousands of tons of cement, chemical fertilizers, grains and other goods are loaded and unloaded every day at the above said Railway Goods Yard. Severe air pollution caused during loading and unloading thereof poses serious health hazards to patients, students, daily commuters travelling through the above said railway station and the residents of the area. The

Applicant has prayed that Railway Goods Yard at Deoria may be shifted to Ahilyapur Railway Station situated at the distance of about 5 kms where such Railway Goods Yard is already proposed.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB), Divisional Railway Manager (DRM), Northern Railway and District Magistrate (DM), Deoria and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant and verify the factual position and take appropriate remedial action by following due course of law. The Committee may also refer to order dated 16.03.2021 passed by this Tribunal in O.A. No. 989/2018, regarding remedial action against air pollution caused due to loading and unloading at Railway Godown at Faizabad, Uttar Pradesh and such activities requiring CTO.UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 11.10.2023.

7. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the UPPCB, DRM, DRM, Northern Railway and DM, Doria by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 01, 2023
Original Application No. 429/2023
AG

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 99066 / सी.-6/सां-792/O.A. No.429/2023

Dated 9-8-23

मा० एन०जी०टी० प्रकरण/
ई-मेल द्वारा

सोता में,

1. गण्डल रेल प्रबंधक,
उत्तर रेलवे, हजरतगंज,
लखनऊ।2. जिलाधिकारी,
देवरिया।

विषय: मा० एन०जी०टी०, नई दिल्ली में योजित O.A. No.429/2023 अविनाश कुमार सिंह बनाम स्टेट ऑफ उ०प्र० में पारित आदेश दिनांक 01.08.2023 के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी०, नई दिल्ली में योजित O.A. No.429/2023 अविनाश कुमार सिंह बनाम स्टेट ऑफ उ०प्र० में पारित संलग्न आदेश दिनांक 01.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। मा० अधिकरण द्वारा पारित आदेश के मुख्य अंश निम्नवत् है :-

".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB), Divisional Railway Manager (DRM), Northern Railway and District Magistrate (DM), Deoria and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant and verify the factual position and take appropriate remedial action by following due course of law. The Committee may also refer to order dated 16.03.2021 passed by this Tribunal in O.A. No. 989/2018 regarding remedial action against air pollution caused due to loading and unloading at Railway Godown at Faizabad, Uttar Pradesh and such activities requiring CTO. UPPCB will be the nodal agency for coordination and compliance.

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6. List for further consideration on 11.10.2023....."

मा० अधिकरण द्वारा राज्य प्रदूषण नियंत्रण बोर्ड, गण्डल रेल प्रबंधक, उत्तर रेलवे एवं जिलाधिकारी, देवरिया की एक संयुक्त समिति गठित करते हुये समिति द्वारा 01 माह में एक्शन टेकन रिपोर्ट मा० अधिकरण में दाखिल किये जाने हेतु निर्देशित किया गया है। उक्त प्रकरण में मा० एन०जी०टी० नई दिल्ली द्वारा राज्य प्रदूषण नियंत्रण बोर्ड को नोडल एजेंसी नामित किया गया है।

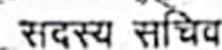
उपरोक्त वर्णित आदेश के अनुपालन में राज्य प्रदूषण नियंत्रण बोर्ड की ओर से श्री अनिल कुमार शर्मा, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को संयुक्त समिति का सदस्य एवं नोडल अधिकारी नामित किया जाता है, जिनका मो० नम्बर-07839891748, ई-मेल rogorakhpur@uppcb.in है।

अतः आपसे अनुरोध है कि मा० अधिकरण द्वारा पारित आदेश के अनुपालन में कमेटी हेतु सदस्य नामित करते हुए नोडल अधिकारी को सूचना उपलब्ध कराने का कष्ट करें, जिससे अनुपालन सुनिश्चित करते हुए कृत कार्यवाही की आख्या निर्धारित समयावधि में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल की जा सके।

भवदीय,


(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि: क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि संबंधित विभागों से समन्वय स्थापित करते हुये मा० एन०जी०टी०, नई दिल्ली द्वारा पारित आदेश के अनुपालन में मा० अधिकरण में आख्या दाखिल कराया जाना सुनिश्चित करें।



सदस्य सचिव

Annexure No. 1

माल भाड़ा यातायात का तुलनात्मक विवरण (आवक/जावक) देवरिया सदर										
आवक (INWARD RAKE)										
माह	वर्ष - 2022-2023			वर्ष - 2023-2024			परिवर्तन %			विशेष
	रेको की सं.	कुल वजन (टन में)	भाड़ा (₹ में)	रेको की सं.	कुल वजन (टन में)	भाड़ा (₹ में)	रेक	वजन	भाड़ा	
1 अप्रैल	47	98982	87268980	41	106666	10,36,12,964	-15	+7	+24	मुख्य रूप से आवक माल 1 सीमेंट 2 उर्वरक 3 खाद्यान 4 स्टोन चिप्स
2 मई	49	101672	92465688	62	117202	13,23,42,211	+25	+16	+38	
3 जून	49	96307	79151171	56	92066	10,82,01,207	+12	+6	+35	
4 जुलाई	49	34871	83550516	57	36109	10,12,97,900	+11	-4	+18	
5 अगस्त	54	12013	10,73,22,376							
6 सितम्बर	41	73341	48107859							
7 अक्टूबर	50	87824	10,11,62,381							
8 नवम्बर	47	24832	14,12,27,521							
9 दिसम्बर	49	103436	17,12,02,863							
10 जनवरी	43	72673	814,88,054							
11 फरवरी	48	100451	12,84,91,772							
12 मार्च	51	36,062	936,03,064							
कुल योग	577	11,68,101	120,28,43,376							
औसत प्रति माह	48	92342	10,04,03,615							
जावक (OUTWARD RAKE)										
माह	वर्ष - 2022-2023			वर्ष - 2023-2024			परिवर्तन %			विशेष
	रेको की सं.	कुल वजन (टन में)	भाड़ा (₹ में)	रेको की सं.	कुल वजन (टन में)	भाड़ा (₹ में)	रेक	वजन	भाड़ा	
1 अप्रैल	1	10788	23359735	03	3761	58,94,142				मुख्य रूप से जावक माल 1 गेहूँ 2 FINE REBOOKING
2 मई	5	13115	2,47,73,659	01	3216	7,18,809				
3 जून	-	-	-	02	6613	29,02,908				
4 जुलाई	-	-	-	01	3391	07,59,626				
5 अगस्त	-	-	-	01	1324	527703				
6 सितम्बर	03	3179	1004344							
7 अक्टूबर	-	-	-							
8 नवम्बर	01	3074	1133650							
9 दिसम्बर	-	-	-							
10 जनवरी	01	3935	892101							
11 फरवरी	-	-	-							
12 मार्च	03	8815	4071612							
कुल योग	15	42384	5,69,22,175							
औसत प्रति माह										

MADE BY: RAJARAM/DCL

Annexure No. 2

Annexure No. 3 & 4



Gram: Parayavaran

Phone: 2273937



Regional Office
U.P. Pollution Control Board
 Mahadev Jharkhandi, Avas Vikas Colony
 Kunraghat, Gorakhpur.

AMBIENT AIR QUALITY MONITORING REPORT

Name and address of the Industry : M/S Purvottar Railway, Deoria Junction, Deoria.

Sample collected by : Vivek Saini (JRF) Ayodhya Prasad, (SA), R. M. Verma (SA) in the presence of Sri A.K. Sharma (RO, UPPCB, Gorakhpur) Sri Gaurav Kumar Srivastava, ADM(E), Deoria and Prashant Kumar, ACM, NER Varanasi Division, Deoria Junction.

Date of monitoring : 06.10.2023

Location of sampling point : Approx 3.0 meter above from the ground level near office of Malgodam building, Deoria Railway Station, Deoria.

OBSERVATIONS:

Weather condition : Clear

Wind direction : East - West

Average relative humidity (%) : 64

Average ambient temperature (°C) : 34

Time of sampling started (hrs.) : 13.00

Time of sampling completed (hrs.) : 18.00

Total sampling time (minutes) : 285 (15 Minutes Power Failure)

Average sampling rate for SPM (m³/min) : 1.175

Average sampling rate for Gas (LPM) : 1.00

Total volume of air sampled (m³) : 335.00

RESULTS

Concentration of pollutants in µg/m³

Particulate Matter (PM₁₀) : 174.00 µg/m³

Vaini
 07/10/2023
 Junior Research Fellow

Abhishek
 7-10-23
 S A

Saini
 07.10.2023
 Scientific Assistant

Sharma
 07/10/2023
 Regional Officer

Gram: Parayavaran

Phone: 2273937



Regional Office
U.P. Pollution Control Board
 Mahadev Jharkhandi, Avas Vikas Colony
 Kunraghat, Gorakhpur.

AMBIENT AIR QUALITY MONITORING REPORT

Name and address of the Industry : M/S Purvottar Railway, Deoria Junction, Deoria.
 Sample collected by : Vivek Saini (JRF) Ayodhya Prasad, (SA), R. M. Verma (SA) in the presence of Sri A.K. Sharma (RO,UPPCB, Gorakhpur) Sri Gaurav Kumar Srivastava, ADM(E), Deoria and Prashant Kumar, ACM, NER Varanasi Division, Deoria Junction.
 Date of monitoring : 06.10.2023
 Location of sampling point : Approx 3.0 meter above from the ground level near office of Malgodam building, Deoria Railway Station, Deoria.

OBSERVATIONS:

Weather condition : Clear
 Wind direction : East - West
 Average relative humidity (%) : 64
 Average ambient temperature (°C) : 34
 Time of sampling started (hrs.) : 13.00
 Time of sampling completed (hrs.) : 18.00
 Total sampling time (minutes) : 285 (15 Minutes Power Failure)
 Average sampling rate for SPM (m³/min) : 1.175
 Average sampling rate for Gas (LPM) : 1.00
 Total volume of air sampled (m³) : 335.00

RESULTS

Concentration of pollutants in µg/m³

Particulate Matter (PM₁₀) : 174.00 µg/m³

Saini
 02/10/2023
 Junior Research Fellow

Ayodhya Prasad
 07-10-23
 SA Scientific Assistant

Chauhan
 07/10/2023
 Regional Officer

Annexure No. 6





Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720828, 2720831, Fax: 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183183/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2023

Date: 27/04/2023

To,

M/s

NER VNS DIVISION GOODS SHED

DEORIA RAILWAY STATION, DEORIA, DEORIA, 274001

Application Id- 20903690

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to NER VNS DIVISION GOODS SHED located at DEORIA RAILWAY STATION, DEORIA, DEORIA, 274001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NER VNS DIVISION GOODS SHED granted for the period from 27/04/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Shed Storage Capacity- 1,61,280 MT/Month	161280	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	D.G. Set of 250 KVA and 125 KVA	H.S.D.	02	Sulphur Dioxide	As per Board Norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	02	Sulphur Dioxide	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is being issued only for Loading and Unloading Capacity of Shed-1,61,280 MT/Month.
2. Water Sprinkler should be place at suitable location and properly in operation.
3. Environmental Statement Must be submitted before 30 September in the Board every year.
4. Green belt area be developed as per required open land.
5. Implementation Report of consent compliance must submit within two months.
6. Ambient Air Monitoring Report to be submitted every three months.
7. The consent will be self suspended in case of closure issued by CPCB.

Industry must be complying time to time for Direction of CPCB.
The D.G. Set of 250 KVA and 125 KVA shall be equipped with acoustic enclosure as well as Stack as per Board Norms.

Pankaj Digitally signed
by Pankaj Yadav
Date: 2023.04.27
13:48:50 +05'30'
Yadav
Regional Officer

Copy to:

CEO 6 : UPPCB, Lucknow.

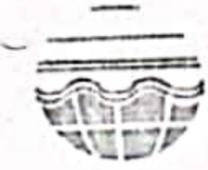
Pankaj Digitally signed
by Pankaj Yadav
Date:
2023.04.27
13:49:04 +05'30'
Yadav
Regional Officer

प्रदूषण रोकिए!
पर्यावरण बचाइए!!

Annexure No-298

दूरभाष एवं फ़ैक्स
Phone & Fax

: 0551-2273973
: 0551-2273973



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Regional Office

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 626/सी-762/2023

दिनांक : 07-10-2023

सेवा में,

स्टेशन अधीक्षक,
माल गोदाम साईडिंग,
रेलवे स्टेशन, देवरिया सदर,
(पूर्वोत्तर रेलवे,
वाराणसी डिविजन,
वाराणसी)।

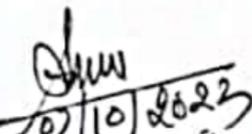
विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यस्थासंशोधित 1978 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा- 21/22 के अन्तर्गत निर्गत सहमति जल एवं वायु की शर्तों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्रांक सं० एच. 183183/यू०पी०पी०सी०बी०/गोरखपुर (यू०पी०पी०सी०बी०आर०ओ०)/सी०टी०ओ०/बोथ/देवरिया/2023, दिनांक 27.04.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त वर्णित अधिनियमों के अन्तर्गत माल गोदाम के विरुद्ध की गयी शिकायत के अनुक्रम में माननीय एन०जी०टी० द्वारा गठित संयुक्त समिति के सदस्यों द्वारा दिनांक 06.10.2023 को साईडिंग लाईन का स्थलीय निरीक्षण किया गया। निरीक्षण के उपरान्त पाया गया कि आप द्वारा उपरोक्त निर्गत सहमति जल एवं वायु की शर्तों का अनुपालन आंशिक रूप से किया जा रहा है। परिसर के परिवेशीय वायु गुणता का अनुश्रवण इस कार्यालय की प्रयोगशाला द्वारा किया गया। अनुश्रवण से प्राप्त परिवेशीय वायु गुणता में आर०एस०पी०एम० का सान्द्रण 174 माईक्रोग्राम/घनमीटर पाया गया, जो निर्धारित मानको के अनुरूप नहीं है, जिससे स्पष्ट है कि आप द्वारा परिसर में वायु उत्सर्जन के नियंत्रण हेतु संतोषजनक अनुपालनात्मक कार्यवाही सुनिश्चित नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि उक्त निर्गत सहमति की शर्तों का अनुपालन अविलम्ब सुनिश्चित किया जाये तथा अनुपालन आख्या इस कार्यालय को 15 दिन में प्रस्तुत किया जाये। अन्यथा की दशा में उक्त निर्गत सहमति जल एवं वायु को अधिनियमान्तर्गत निर्गत सहमति के शर्तों के अनुपालन न किये जाने के दृष्टिगत रिवोक किये जाने की अग्रिम कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपकी संस्था का स्वयं का होगा।

भवदीय


(अनिल कुमार शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. विधि अधिकारी प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

महादेव झारखण्डी, आवास विकास कालोनी, देवरिया रोड, कूड़ाघाट, गोरखपुर- 273008
web site : www.uppcb.com, e-mail id : rogorakhpur@uppcb.in

Annexure No-9

Plan Head	53 - Passenger Amenities (Type: Other than Washable Apron)		Priority Rank :			
Short Description	Provision of New Goods Shed with 3 running line and Rake Handling PF at Ahilyapur Halt (Other than track work)					
Description	Provision of New Goods Shed with 3 running line and Rake Handling PF at Ahilyapur Halt.					
Sub Head	Other Railway Users' Amenities	Classification : Unclassified				
Estimates	Allocation	Cost (in Rs. Thousands)	Outlay (in Rs. Thousands)	Department	Cost (in Rs. Thousands)	Abstract Cost
	CAP	314394	0	Civil	297992	
			Cost Break-Up	Electrical (G)	16402	
Division	Varanasi	State	UTTAR PRADESH	Station/Section	Ahilyapur (flag) (AHLR)	
Budget Year	2023-2024	Out of Turn	No	Vetted Cost	314394	
Gauge	BG	Route Class		Nature of Work	Other than Safety Related	
Rail Type		Sleeper Type		Quantity		
ROR(%)		Feasibility	Yes			
Site Plan Required?	Not required	CRRM				
Vetting Status	Vetted with Checknote by Division		Shortlisting Status	Shortlisted with cost 314394 with remarks: Shortlisted		

Umbrella Work's details :

Process Under Umbrella Work :

Name of Umbrella Work: NER-Upgrade/Modernisation of Infrastructure at good sheds (Umbrella work 2023-24)

Allocation	Cost (in Rs. Ths.)	Outlay Proposed (in Rs. Ths.)	Current Outlay Alloted (in Rs. Ths.)
CAP	4572500	500	500

DRM Priority Work Tag

Opted for expedite execution of work by initiator of proposal: -

DRM's Personal Certificate Status: -

DRM Priority Works Tag: -

Gati-Shakti Tag

Proposal marked under "Gati-Shakti Tag":

Justification AHILYAPUR GOODS SHED HAS BEEN PROPOSED TO DECONGEST THE DEORIA SADAR GOODS SHED TRAFFIC. AREA NEARBY DEORIA SADAR STATION IS CONGESTED AND GOODS SHED IS IN THE MID OF THE CITY. SO THE AHILYAPUR IS BEING PROPOSED AS ALTERNATE GOODS SHED WHICH IS FEASIBLE AND SUITABLE LOCATION IN NEARBY AREA.

Files Attached:

S.No.	Subject	FileName	File Type
1	Justification	J ahlr.pdf	Document
2	Abstract estimate	E ahlr.pdf	Document
3	Electrical sub estimate	E Elect ahlr.pdf	Document
4	Letter from Comm.	Letter from Comm..pdf	Document
5	GM Approval	Goods shed work PH-53.pdf	Document
6	ROR AHLR.	FIRR AHLR (1).pdf	Document

Download all Attachments

View Other Attachments

Noting

[View Full Screen](#)

Kindly put Gati shakti tag.

SR. DEN (CO)/BSB
13/05/2023 14:40:28

CPM/GS/BSB



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
Annexure No-2

Ref. No H-10/CC3/सी-6/सा0-792/ओए संख्या 429/2023/गोरखपुर/2023

Dated 09-10-23

सेवा में,

स्टेशन अधीक्षक/माल अधीक्षक,
माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर,
देवरिया।

यह कि माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर जिसमें माल गाड़ियों के माध्यम से सागाग्रियों की लोडिंग एवं अनलोडिंग किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-2(ट) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि मा0 एन0जी0टी0 दिल्ली में योजित ओ0ए0 संख्या 429/2023 अविनाश कुमार सिंह बनाम स्टेट ऑफ यूपी में पारित आदेश दिनांक 01.08.2023 के सुसंगत अंश निम्नवत् है:-

".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB), Divisional Railway Manager (DRM), Northern Railway and District Magistrate (DM), Deoria and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant and verify the factual position and take appropriate remedial action by following due course of law. The Committee may also refer to order dated 16.03.2021 passed by this Tribunal in O.A. No. 989/2018. regarding remedial action against air pollution caused due to loading and unloading at Railway Godown at Faizabad, Uttar Pradesh and such activities requiring CTO. UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF....."

यह कि मा0 एन0जी0टी0 दिल्ली द्वारा उपोक्तानुसार पारित आदेश के अनुपालन में गठित संयुक्त समिति द्वारा माल गोदाम/रेलवे साइडिंग स्टेशन का स्थलीय निरीक्षण दिनांक 06.10.2023 को किया गया। निरीक्षण के समय श्री प्रशान्त कुमार, सहायक वणिज्य प्रबन्धक प्रतिनिधि के रूप में उपस्थित थे। निरीक्षण के समय पाया गया कि रेलवे साइडिंग/माल गोदाम द्वारा राज्य बोर्ड द्वारा पत्र दिनांक 27.04.2023 द्वारा निर्गत सशर्त संचालनार्थ सहमति जल एवं वायु की शर्तों का अनुपालन पूर्ण रूप से किया जा रहा है तथा सहमति शर्तों की अनुपालन आख्या राज्य बोर्ड को प्रस्तुत नहीं की गयी है। निरीक्षण के समय सहमति की प्रमुख शर्त सं0 2, 3, 4, 5 एवं 6 का अनुपालन स्थल पर होता नहीं पाया गया। परिसर की परिवेशीय वायु गुणता आख्यानुसार पी0एम0 10 का सान्द्रण 174 माईक्रोग्राम/घनमीटर पाया गया, जो निर्धारित मानक से अधिक है, जिससे स्पष्ट है कि रेलवे साइडिंग इकाई द्वारा परिसर में वायु उत्सर्जन को मानक के अनुरूप सुनिश्चित रखने हेतु आवश्यक नियंत्रण व्यवस्था तथा संतोषजनक अनुपालनात्मक कार्यवाही सुनिश्चित नहीं की गयी है।

यह कि माल गोदाम/रेलवे साइडिंग स्टेशन को राज्य बोर्ड के पत्र दिनांक 27.04.2023 के माध्यम से सशर्त संचालनार्थ सहमति (जल एवं वायु) निर्गत है, जिसकी वैधता दिनांक 31.12.2027 तक है। राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 07.10.2023 के माध्यम से उक्त सहमति में अधिरोपित शर्तों की अनुपालन के सम्बन्ध में पत्र प्रेषित किया गया है, किन्तु उक्त पत्र के सम्बन्ध में राज्य बोर्ड को कोई उत्तर प्राप्त नहीं हुआ है। माल गोदाम/रेलवे साइडिंग स्टेशन द्वारा सहमति शर्तों का अनुपालन नहीं किया जा रहा है।

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यह कि उपरोक्त वर्णित तथ्यों से स्पष्ट है कि माल गोदाम/रेलवे साइडिंग स्टेशन पर मालगाड़ियों की लोडिंग/अनलोडिंग से जनित वायु प्रदूषण की रोक-थाम हेतु कोई व्यवस्था नहीं की गयी है।

यह कि उपरोक्त वर्णित तथ्यों के दृष्टिगत रखते हुए राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 07.10.2023 के माध्यम से उद्योग माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर के विरुद्ध नियमानुसार कार्यवाही किये जाने की संस्तुति की गयी है।

अतएव जन-स्वास्थ्य एवं व्यापक जनहित में जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए आवश्यक है कि उद्योग के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति को दृष्टिगत रखते हुए जन स्वास्थ्य के हित में राज्य बोर्ड को प्रदत्त शक्तियों के अधीन वायु (प्रदूषण निवारण तथा नियंत्रण), 1981 यथासंशोधित की धारा 31ए के अन्तर्गत सक्षम अधिकारी के अनुमोदनोपरान्त माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर के विरुद्ध निम्नरूपेण कारण बताओ नोटिस जारी किये जाते हैं:-

1. यह कि क्यों न माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर को राज्य बोर्ड द्वारा निर्गत संचालनार्थ सहमति आदेश पत्र दिनांक 27.04.2023 को रिवोक/निरस्त कर दिया जाये।
2. यह कि क्यों न माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर का संचालन तत्काल प्रभाव से बन्द कर दिया जाये।
3. यह कि क्यों न सक्षम अधिकारी से अपेक्षा की जाये कि उद्योग माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन के अनुसार माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर के विरुद्ध दिनांक 06.10.2023 से सुधारात्मक कार्यवाही किये जाने तक रू0 12,500/- (रू0 बारह हजार पाँच सौ मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उक्त कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। उद्योग द्वारा उपरोक्त वर्णित निर्देशों का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर माल गोदाम/रेलवे साइडिंग स्टेशन, देवरिया सदर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण), 1981 यथासंशोधित की धारा 31ए के अन्तर्गत नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व स्वयं माल गोदाम/रेलवे साइडिंग स्टेशन के पदाधिकारियों का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. मण्डल रेल प्रबन्धक, उत्तर रेलवे, हजरतगंज, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि माल गोदाम/रेलवे साइडिंग स्टेशन को जारी कारण बताओ नोटिस के सन्दर्भ में 15 दिन के उपरान्त 01 सप्ताह के अन्दर निरीक्षण कर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी,
(वृत्त-6)